

**GOVERNMENT OF INDIA  
RURAL DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:46  
ANSWERED ON:05.12.2013  
EMPLOYMENT UNDER MGNREGS  
Rajendran Shri C.

**Will the Minister of RURAL DEVELOPMENT be pleased to state:**

- (a) the details of employment provided under Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS) during each of the last three years and the current year, State/UT-wise;
- (b) whether the number of households provided employment under MGNREGS has come down during the last two years and the current year;
- (c) if so, the reasons therefor and the reaction of the Government thereto;
- (d) whether there is any mechanism available with the Government to monitor and check the misuse of funds under the Scheme;
- (e) if so, the details thereof and if not, the reasons therefor; and
- (f) the action taken by the Government to achieve the objectives set under MGNREGS?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN 'ADITYA')

(a) The State/UT-wise details of households provided employment and employment provided in terms of persondays generated under the Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA) during each of the last three years and the current year are indicated in the Annexure.

(b) &(c) MGNREGA provides a demand-driven, rights-based programme to provide employment. In the last 3 years, although numerically there has been a decline in the number of households provided employment, the actual demand for work depends on several variables viz. available alternative and remunerative employment opportunities outside MGNREGA, rainfall pattern, prevailing unskilled wage rates in rural, semi-urban/urban areas, better connectivity to semi-urban/peri-urban/urban areas and also manner of implementation of the programme by the State. The Central Government is guiding the States in ensuring that demand for work is registered regularly at ward level and in improving the programme implementation.

(d) to (f) There are comprehensive systems for grievance redressal, conduct of social audit, quality control, ombudsmen, the monitoring by the National Level Monitors and Vigilance & Monitoring Committees at the State and District levels to verify complaints and take action. The findings and reports of such review meetings and visits are shared with the concerned States/UT Governments for follow up action. Detailed instructions by way of Standard Operating Procedure (SOP) for dealing with complaints have also been issued to all States/UTs and have been displayed on website [www.nrega.nic.in](http://www.nrega.nic.in). Other important measures taken up under MGNREGA to ensure transparency, accountability and effective implementation are:

# The Ministry has notified MGNREGA Audit of Schemes Rules 2011 in consultation with the Comptroller and Auditor General of India.

# With a view to ensuring timely payment, infusing transparency and enhancing the integrity of wage payment, Schedule II of MGNREG Act was amended to ensure wage disbursement to MGNREGA workers through institutional accounts in Banks or Post Offices (unless specifically exempted).

# To reduce time required in payment of wages, State Governments have been instructed to roll-out electronic Fund Management System (e-FMS).

# To strengthen the institutional outreach for wage disbursement, State Governments have been instructed to roll out the Business Correspondent Model to make wage payment through Banks with Biometric authentication at GP/village level.

# Various advisories have been issued to States/UTs to check delays in payments. A time schedule for payment of wages has been suggested to the States/UTs to reduce administrative delays.

# Permissible administrative expenditure limit was enhanced from 4% to 6% for deployment of dedicated staff for MGNREGA, strengthening management and administrative support structures for social audit, grievance redressal and Information and

Communication Technology (ICT) infrastructure.

# ICT based MIS has been made operational to make data available to public scrutiny including job cards, muster rolls, employment demanded and number of days worked, shelf of works, funds available / utilised, social audit findings, registration of grievances, etc. Uploading of Photographs of works has been instructed

# Instructions have been issued for affixing photographs to the existing job cards.

# States have been instructed to switch to e-Muster Rolls to check instances of tampering and misuse of muster rolls.

# Instructions have been issued directing all States to appoint Ombudsman at district level for grievance redressal.

# The State and district level Vigilance and Monitoring Committees have been established for monitoring of the scheme.